

[The "Uttar Pradesh" Municipalities Act, 1916]

**SCHEDULE VI**  
**FORM OF INVENTORY OF GOODS DISTRAINED AND NOTICE OF SALE**  
**[Sub-section (4) of section 171]**

To

A B residing at

Take notice that I have this day seized the goods and chattels specified in the inventory beneath this, for the value of due for the liability mentioned in the margin for the period commencing with the )

day of 19 , and ending with the day of 19, together with Rs. due for service of notice of demand and that unless within five days from the date of the service of this notice you pay into the municipal office at the said amount together with the costs of recover, the said goods and chattels will be sold.

Dated this day of 19.

(Signature of officer executing the warrant).

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